Annexure-2

Name of the corporate debtor: Sri Venkatesa Paper and Boards Limited; Date of commencement of liquidation: 13-02-2023; List of stakeholders as on: 24-04-2023

List of unsecured financial creditors

(Amount in ₹)

Name of creditor	Details of claim received		Details of claim admitted				Amoun t of	Amount of any	Amoun t of	nt of	Remarks, if any
	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarant ee	% share in total amount of claims admitted	conting mutual ent dues, that claim may be set off	claim rejecte d	claim under verific ation		
Bank of Baroda, Stressed Assets Managemen t Branch, Chennai		2,46,25,20,395	2,46,19,05,451	Cash credit, Working capital demand loan, bill purchase	NIL	86.59%	NIL	NIL	NIL	614944	As the claim amount of INR 614944 pertains to CIRP cost spent by financial creditor the claimed amount is kept under verification as further details were required on this. As there were no documents available with the corporate debtor, the claims were admitted based on supporting documents and clarification provided by claimant. Hence, the claims are provisionally
	Bank of Baroda, Stressed Assets Managemen t Branch,	Bank of Baroda, Stressed Assets Managemen t Branch,	Bank of Baroda, Stressed Assets Managemen t Branch, Pate of Amount claimed Amount claimed Amount claimed 2,46,25,20,395	Bank of Baroda, Stressed Assets Managemen t Branch, Pate of received Amount Amount of claim admitted Amount of claim admitted Amount of claim admitted Amount of claim admitted 2,46,25,20,395 2,46,19,05,451	Bank of Baroda, Stressed Assets Managemen t Branch, Chennai Bank of Branch, Chennai Bank of Baroda, Stressed Assets Managemen t Branch, Chennai	Bank of Baroda, Stressed Assets Managemen t Branch, Chennai Bank of Baroh, Chennai Page 1 Amount of claim admitted Amount of claim admitted Amount of claim admitted Credit facilities provided to the company in the form of Cash credit, Working capital demand loan, bill purchase and Letter of	Bank of Baroda, Stressed Assets Management Branch, Chennai Stressed Branch, Chennai	Bank of Baroda, Stressed Assets Managemen t Branch, Chennai Tereditor Terecived Amount of claim admitted Amount of claim claim admitted Amount of claim claim Amount of claim covered by guarant ee Credit facilities provided to the company in the form of Cash credit, Working capital demand loan, bill purchase and Letter of Teredit facilities provided to the company in the form of Cash credit, Working capital demand loan, bill purchase and Letter of	Bank of Baroda, Stressed Assets Managemen t Branch, Chennai Teceived Date of receipt Date of receipt Date of receipt Claimed Amount of claim admitted Date of receipt Claimed Date of receipt Amount of claim admitted Covered by guarant covered by guarant et amount of claims admitted Credit facilities provided to the company in the form of Cash credit, Working capital demand loan, bill purchase and Letter of NIL S6.59% NIL NIL NIL	Date of receipt Amount Calaim Amount of claim Amount of	received Amount claimed Amount of claim admitted Amount covered by guarant cee Amount covered by guarant claims admitted Credit facilities provided to the company in the form of Cash credit, Working capital t Branch, Chennai Chennai Credit facilities Credit facilities Credit facilities Credit facilities Cash credit, Working capital demand loan, bill purchase and Letter of credit Credit facilities Credit facilities Credit facilities Cash credit, Working capital demand loan, bill purchase and Letter of credit Credit facilities Credit facilities Cash credit, Working capital demand loan, bill purchase and Letter of credit Cash credit Cash credit facilities Cash credit facil

Note:

As per section 77 (3) of Companies Act 2013, Notwithstanding anything contained in any other law for the time being in force, no charge created by a company shall be taken into account by the liquidator appointed under this Act or the Insolvency and Bankruptcy Code, 2016, as the case may be, or any other creditor unless it is duly registered under section 77(1) of the companies act 2013 and a certificate of registration of such charge is given by the Registrar under section 77(2) of the companies act 2013. Hence if no charge is created in favour of the creditor as per section 77(1) of the companies act 2013 such creditors were considered as unsecured creditor.